

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FIFTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION (PIL) NO: 57 OF 2022

Between:

ABHILASH GOUD KANDIKANTI, S/o SATHAIAH GOUD KANDIKANTI aged
26 years, Occupation: Social Worker resident of Kogarakalan, Adibatla,
Ranga Reddy District.

...PETITIONER

AND

1. The State of Telangana, represented by Its Principal Secretary Municipal Administration & Urban Development Department, Secretariat, Hyderabad
2. The Director-I, Planning HMDA Ranga Reddy District
3. The Tahsildar, Ibrahimpatnam Division Ranga Reddy District Telangana
4. Madana Raghu Pavan Reddy, S/o Madhana Prathap Reddy Dno.6-2-83,2/3 Arundalpet Guntur Andhra Pradesh 522601

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus, declaring the action of the respondents in not protecting the valuable government as illegal, improper, arbitrary, un constitutional and against the principles of natural justice consequently suspend 2nd respondent proceedings No. 000312/LO/Plg/HMDA/2021 in file No. 046930/SMD/LT/U6/HMDA/0607/2021 in respect of survey no. 115 under the guise of S.No. 114, Mangalpally, Adibatla Municipality.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the 3rd respondent to conduct survey, demarcation, fixing of boundaries,

protect the valuable government land in survey no. 115, Mangalpally, Adibatla Municipality pending disposal of the above writ petition.

Counsel for the Petitioner: SRI SRIKANTH SUTARI

**Counsel for the Respondent No.1 to 3: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

**Counsel for the Respondent No.4: SRI MAMIDI VENU MADHAV REP. FOR
SRI KRISHNA REDDY PUTTA**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition (PIL) No.57 of 2022

Dated: 15.12.2025

Between:

Abhilash Goud Kandikanti

... Petitioner

AND

The State of Telangana represented by
its Principal Secretary,
Municipal Administration &
Urban Development Department,
Secretariat, Hyderabad & 3 others.

... Respondents

ORDER:

Heard Mr. Srikanth Sutari, learned counsel appearing for
the petitioner, Mr. Muralidhar Reddy Katram, learned
Government Pleader for Revenue appearing for respondent
Nos.1 to 3 and Mr. Mamidi Venu Madhav, learned counsel
representing Mr. Krishna Reddy Putta, learned counsel for
respondent No.4.

2. Petitioner approached this Court in the present Public Interest Litigation (PIL) to direct respondent No.3 to conduct survey, demarcation, fixation of boundaries and to protect the valuable Government land in Survey No.115 of Mangalpally Village, Adibatla Municipality.

3. Respondent No.3 has filed a counter-affidavit.

4. Learned Government Pleader for Revenue has referred to the statement made by respondent No.3 at paragraph 7 of the counter-affidavit, which is extracted hereunder:

“7) It is submitted that the Mandal Surveyor, and Mandal Girdawar of this office have been inspected the land in Sy.No.115, total extent Ac.0-24gts situated at Mangalpally village and conducted the survey / demarcation and fixed the boundaries. Out of which, an extent of Ac.0-07gts was allotted to Primary Agriculture Co-operative Society (PACS) and the same building is existed over the land and an extent of Ac. 0.10 gts is covered by road leading from Hyderabad to Nagarjuna Sagar. In the balance Government land, it is noticed that certain encroachments are existing. Venture Arch of the said layout made in Sy.No. 114 (Patta land) and an extent of 60 Square Yards covered in one open plot are found existing in the said layout were removed and also one Puncture shop and welding shops pertains to others which were existing since long back were also been demolished and taken into the Government custody. The photographs in proof of demolition are enclosed herewith for kind perusal of this Hon'ble High Court.”

5. From the above, it is clear that the encroached venture arch existing in the layout made in Survey No.115 (Patta land) and an extent of 60 square yards covered by one open plot has

been removed. It is also stated that the authorities have demolished one puncture shop and one welding shop pertaining to others, which were existing since long back and have taken the land into Government custody. Three photographs of removal of encroached venture arch and two shops are annexed to the counter-affidavit.

6. Earlier, counter-affidavit was filed by respondent No.4 also. Respondent No.2 had also filed a counter-affidavit to which reply has been filed by the petitioner.

7. However, upon hearing learned counsel for the parties and after going through the affidavit of respondent No.3 at paragraph 7, which is extracted above, we are satisfied that the grievance of the petitioner regarding encroachment on Survey No.115 of Mangalpally Village, Adibatla Municipality, has been redressed by removal of encroached venture arch and two shops and taking the land into Government custody.

8. Therefore, the instant WP(PIL) is disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Municipal Administration & Urban Development Department, The State of Telangana, Secretariat, Hyderabad
2. The Director-I, Planning HMDA Ranga Reddy District
3. The Tahsildar, Ibrahimpatnam Division Ranga Reddy District Telangana
4. One CC to SRI SRIKANTH SUTARI, Advocate [OPUC]
5. One CC to SRI KRISHNA REDDY PUTTA, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies
BN

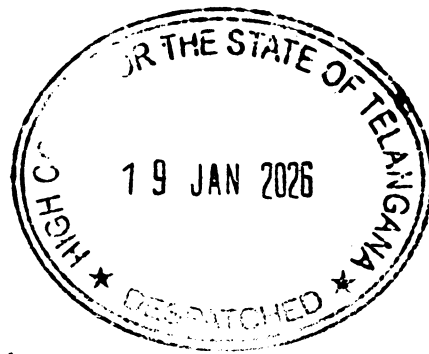
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HIGH COURT

DATED:15/12/2025

ORDER

WP(PIL).No.57 of 2022



**DISPOSING OF THE WP (PIL)
WITHOUT COSTS**

(10)
MT
8/1/26